

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK**

OA No.712 of 2010  
**Cuttack, this the 19<sup>th</sup> November, 2010**

Abhaya Kumar Barik .... Applicant  
Versus  
Union of India & Others .... Respondents  
.....

CORAM  
**THE HON'BLE MR. C.R. MOHAPATRA, ADMN. MEMBER**

It appears, non-consideration of the representation submitted by the Applicant under Annexure-A/9 dated 07-01-2010 is one of the grievances in this Original Application filed under section 19 of the A.T. Act, 1985 seeking direction to the Respondents to grant him temporary status w.e.f. 01.09.1993 and grant him all consequential service and financial benefits retrospectively. Copy of this OA has been received by Mr. D.K.Behera, Learned ASC for the Union of India, in advance, for the Respondents. Heard Learned Counsel for both sides and perused the materials placed on record. In view of the oral consent of the Learned Counsel for both sides, since the representation of the Applicant under Annexure-A/9 is pending with the Respondent No.3, without expressing any opinion on the merit of the matter, this OA is disposed of at this admission with direction to the Respondent No.3 to consider and dispose of the representation of the Applicant under Annexure-A/9 and communicate the decision in a well reasoned order to the Applicant within a period of 60 days from the date of receipt of copy of this order.

Send copy of this order along with OA to the Respondent No.3  
for compliance, *at the cost of the applicant.*

  
(C.R. Mohapatra)  
Member (Admn.)